

MR. CHAIRMAN: Thank you. ...*(Interruptions)*...

SHRI P. RAJEEVE: That is the question of dignity of this House. ...*(Interruptions)*...

SHRIMATI MANEKA SANJAY GANDHI: I will be happy ...*(Interruptions)*...

MR. CHAIRMAN: It is a procedural matter. It can be sorted out. ...*(Interruptions)*...

SHRI D.P. TRIPATHI: Sir, what is she saying? ...*(Interruptions)*...

MR. CHAIRMAN: All right. Fair enough. ...*(Interruptions)*...

SHRIMATI MANEKA SANJAY GANDHI: I will be happy to ...*(Interruptions)*...
If you believe ...*(Interruptions)*...

MR. CHAIRMAN: It is a procedural matter. It can be sorted out. Thank you.

SHRIMATI MANEKA SANJAY GANDHI: Sir, I am happy to write to the Rajya Sabha as well and I will do so tomorrow.

Widows and orphans in Jammu and Kashmir

* 524. SHRI G.N. RATANPURI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the number of widows and orphans is much higher in Jammu and Kashmir compared to the other parts of country;
- (b) whether any survey of such widows and orphans has been conducted; and
- (c) whether Government has formulated or intends to formulate any programme to provide equal opportunities to such orphans so that they grow up as responsible citizens and ensure social justice?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) No, Sir. As per Census 2001, the total number of widows in Jammu and Kashmir is 1,96,604 which is 4.1% of the total female population of the state. Sikkim (4%) and Nagaland (2.8%) are the only two states that have a lower percentage of widows compared to Jammu and Kashmir. As per the Registrar General and Census Commissioner, India, last Census was conducted in 2011, however the data on marital status which discloses number of windows is not yet released.

Data relating to number of orphans in the country is not maintained centrally.

(c) The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) for rehabilitation and reintegration of children in need of care and protection, including orphans. The Scheme is being implemented across the country, including Jammu and Kashmir. There is a precondition of signing of Memorandum of Understanding (MoU) with the Union Government for implementation of the Scheme in the State. The Government of Jammu and Kashmir has signed the MoU with the Ministry of Women and Child Development on 19.09.2013 for implementation of ICPS in the State. However, so far, no proposal for release of grants under ICPS has been received from the Government of Jammu and Kashmir.

The Government of India has also been providing assistance to the Jammu and Kashmir Rehabilitation Council in the form of Corpus/Grants. Details of funds released for scholarship to orphans during the last three years is given below:

(₹ in lakhs)

Year	Scholarship to Orphans	
	Beneficiaries covered	Expenditure*
2011-12	1,826	162.01
2012-13	1,921	173.11
2013-14	1,806	129.12

* Ministry of Home Affairs released Corpus Fund of ₹. 19.00 crore in 2008-09. Expenditure is being met from the interest earned on this amount.

SHRI G.N. RATANPURI: Sir, it is a more than 13-year old data in reply to my question. According to the data available with me, in Jammu and Kashmir, we have more than 2,00,000 orphans, more than 50,000 widows, more than 8,000 half widows, thousands of destitute, old people, who don't have any resources, any means of livelihood and many thousand handicapped, who got handicapped in grenade explosions, in explosions of unexploded arsenal in firing ranges and if the process continues ...

MR. CHAIRMAN: What is the question?

SHRI G.N. RATANPURI: I have been told that 19 crore rupees of corpus has been provided by the Government of India to the State Rehabilitation Council. Out of which, last year, just about two crore rupees have been distributed among 3,598 widows; 2,210 old age people; 1,806 orphans and 1,087 handicapped people. Giving the enormity of the

situation, I can safely presume that Government has chosen ignorance or the question reflects lack of seriousness.

MR. CHAIRMAN: That is not a question. That is a view. Please ask a question.

SHRI G.N. RATANPURI: Sir, I will repeat my question. Does the Government intend to conduct a survey of orphans, widows, handicapped people and the destitute in Jammu and Kashmir and come up with specific schemes?

SHRIMATI MANEKA SANJAY GANDHI: Sir, firstly, I would like to inform the hon. Member that the money for the Rehabilitation Council is given by the Ministry of Home Affairs. It is Rs.19 crore. You have to use the interest of this which the Government of Jammu and Kashmir has done. They have used Rs.2 crore. It is obviously the interest of this corpus.

Secondly, you asked about the schemes. ...*(Interruptions)*... Regarding the Census of widows, the Census has been done. But this Census, I am afraid, is of 2001. I agree with the hon. Member that a census should be done. Since it does not come under my Ministry, I will try and talk to the Ministry involved to see if they could do a census of this. ...*(Interruptions)*... May I ask whether it is not possible for the Government of Jammu and Kashmir to do a census themselves? ...*(Interruptions)*...

MR. CHAIRMAN: Thank you. Second supplementary.

SHRI G.N. RATANPURI: Sir, I think the Government is not serious or, I will repeat, the Government has chosen to be ignorant.

MR. CHAIRMAN: What is your supplementary question?

SHRI G.N. RATANPURI: Sir, my specific question is this. I will repeat my first question first. My specific question is whether her Ministry intends to have a survey, not the census. Census is a separate issue. She has told me that the results of the Census 2011 are not out on marital status of women. So, she cannot tell the number of widows according to the latest Census. Why cannot the Ministry have a separate specific survey? And why cannot they come up with specific schemes? This is my first question. I will repeat it again.

MR. CHAIRMAN: Thank you. That is enough.

SHRIMATI MANEKA SANJAY GANDHI: We do not conduct any census in this Ministry. ...*(Interruptions)*... Wait a minute. ...*(Interruptions)*... It is a State subject. I can send a team and we can have an overview of the plight of the women there especially that of widows and orphaned children. That is the best that I can do. I can also provide help

provided the Government of Jammu and Kashmir sends me proposals for schemes. I am happy to help with special homes for women in distress and for orphaned children short-stay houses. But I cannot do a survey ...*(Interruptions)*... I cannot do a proper census because it does not come under my Ministry. ...*(Interruptions)*... It comes under the State. ...*(Interruptions)*...

SHRI G.N. RATANPURI: Sir, my second question is this. ...*(Interruptions)*...

MR. CHAIRMAN: No, you have asked enough questions. ...*(Interruptions)*... No, you have asked enough questions. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Shri Khanna. ...*(Interruptions)*...

श्री अविनाश राय खन्ना : मैं आपकी बात ...*(व्यवधान)*...

श्री सभापति : प्लीज आप बैठ जाइए ...*(व्यवधान)*... You cannot make speeches here. ...*(Interruptions)*... I am sorry. ...*(Interruptions)*... Ask specific questions. Don't make speeches.

SHRI G.N. RATANPURI: Sir, my second question is this. ...*(Interruptions)*...

MR. CHAIRMAN : What is your second question? ...*(Interruptions)*...

SHRI G.N. RATANPURI: Sir, my second question is this. ...*(Interruptions)*...

MR. CHAIRMAN: You have asked your second question. ...*(Interruptions)*... Mr. Khanna. ...*(Interruptions)*... प्लीज आप बैठ जाइए, ...*(व्यवधान)*... You have asked two questions. ...*(Interruptions)*...

श्री अविनाश राय खन्ना : सभापति जी, मेरा बिल्कुल साधारण क्वेश्चन है ...*(व्यवधान)*...

MR. CHAIRMAN: You have asked two questions. ...*(Interruptions)*...

श्री अविनाश राय खन्ना : सभापति जी, दो क्वेश्चन ऐसे आए हैं ...*(व्यवधान)*...

श्री सभापति : आप सवाल पूछिए।

श्री अविनाश राय खन्ना : सर, मैं सवाल पूछ रहा हूँ। जम्मू-कश्मीर सरकार ने केन्द्र से पैसा लेने के लिए प्रपोजल नहीं भेजा, दो क्वेश्चन लगातार ऐसे आए हैं। अगर क्वेश्चन का रिप्लाइ पढ़ें, तो 2011-12 में 1826 लोगों को, 2012-13 में 1921 लोगों को और 2013-14 में 1806 लोगों को बेनिफिट हुआ, लेकिन अगला प्रपोजल नहीं आया। इसका मतलब...

श्री सभापति : आपका सवाल क्या है?

श्री अविनाश राय खन्ना : इसका मतलब जम्मू-कश्मीर सरकार ने, सर यह मेरा सवाल है....

श्री सभापति : नहीं, नहीं। आप सवाल पूछिए।

श्री अविनाश राय खन्ना : सर, जम्मू-कश्मीर सरकार ने प्रपोजल न भेज कर इतने लोगों के मानवाधिकारों का हनन किया है। क्या केन्द्रीय सरकार उस सरकार के खिलाफ और

उन ऑफिसर्स के खिलाफ, जो प्रपोजल न भेजने के लिए रिस्पॉन्सिबल हैं, कोई एक्शन लेगी?
...(व्यवधान)...

SHRIMATI MANEKA SANJAY GANDHI: Sir, all I can do is what I promised to Prof. Soz that we will send somebody to Jammu and Kashmir to see if we can get them to increase the number of proposals from zero to whatever they want. I would also like to tell the hon. Member, Mr. Ratanpuri, that a census, as he said, was done in 2011. It is with the Registrar General of India, which belongs to the Ministry of Home Affairs. As soon as it comes in, we will see how we can help them. Regarding taking action against officials, unfortunately, the system does not allow me to do anything more than constantly asking them to send proposals. I would be happy if they send us more proposals.

SHRI D. RAJA: Sir, Jammu and Kashmir has the largest number of widows. There are two categories of widows – one category is of those widows who lost their husbands in different conflicts in the State of Jammu and Kashmir, and the other category is of those widows who do not know whether their husbands are alive or dead because their husbands are declared to have disappeared. In such a situation, has the Union Government any special programme targeting these widows, helping them in rehabilitation and dignified settlement in life?

SHRIMATI MANEKA SANJAY GANDHI: Sir, we have different schemes. We have short stay homes or other homes for widows or women in distress. This could apply to those kinds of widows. We are happy to give those; however, many are needed. It applies to 50 women at a time. We have schemes for orphaned children. Again, you have to apply for them. We have the STEP scheme to teach them any form of employment-generating talents, vocational talents and again, we are happy to send those to them. I have about eight or nine schemes which would be useful to the widows, but again, they have to be applied for.

श्री नरेन्द्र कुमार कश्यप : सभापति जी, माननीय मंत्री महोदया ने अपने उत्तर में यह जानकारी दी है कि देश में अनाथों की संख्या से सम्बन्धित डेटा केन्द्रीय स्तर पर नहीं रखा जाता है। महोदय, अनाथ बच्चे और विधवा महिलाएं, जिनको प्रांतीय और केन्द्रीय सरकार की सुविधाओं की सबसे ज्यादा जरूरत होती है, उन्हीं का डेटा केन्द्रीय स्तर पर न रखने की व्यवस्था की जानकारी माननीया मंत्री महोदया ने दी है, जो कि एक बहुत गम्भीर विषय है। मैं आपके माध्यम से माननीया मंत्री महोदया से यह जानना चाहता हूँ कि क्या सरकार या आपका विभाग जम्मू-कश्मीर के साथ-साथ भारत में तमाम प्रदेशों की विधवाओं और अनाथ बच्चों का डेटा केन्द्रीय स्तर पर रखने का कोई प्रोग्राम बनाएगा?

SHRIMATI MANEKA SANJAY GANDHI: This is a valuable suggestion.

Unfortunately, it has never been included in a census. I am sure we can look into this to see whether we can put it in the next Census. ...*(Interruptions)*...

खेल के मैदानों और उद्यानों का विकास

*525. श्री अनिल माधव दवे : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार यह मानती है कि शहरों में खेल के मैदान व उद्यान कम होते जा रहे हैं जिससे बच्चों व युवाओं के सांस्कृतिक, शारीरिक व व्यक्तित्व विकास में कमी हो रही है;

(ख) क्या सरकार के पास खेल के मैदान व उद्यान विकसित करने की व्यवस्था हेतु कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार टाउनशिप, कॉलोनी और आवास निर्माण करते समय अनिवार्यतः खेल के मैदान और बगीचे विकसित करने के लिए नियम या कानून लाने का इरादा रखती है?

शहरी विकास मंत्री (श्री एम. वेंकैया नायडु) : (क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) शहरी आयोजना/विकास राज्य का विषय है। शहरी विकास मंत्रालय ने इस मामले में मार्गदर्शन हेतु शहरी विकास योजना तैयार करने और कार्यान्वयन करने संबंधी दिशानिर्देश जारी किए हैं। ये दिशानिर्देश उन खुले स्थानों की प्रतिशतताओं को विनिर्दिष्ट करते हैं जिनको जिला स्तर और शहरी स्तरी जैसे विभिन्न स्तरों पर अपेक्षित मनोरंजन स्थानीय उद्यानों, खेल के मैदानों इत्यादि के लिए अलग से रखा जा सकता है। संगत राज्य अधिनियमों के अंतर्गत तैयार किए गए मास्टर प्लानों/विकास योजनाओं के आधार पर ऐसे मामलों पर निर्णय लेना संबंधित शहरी स्थानीय निकायों/राज्य सरकारों का उत्तरदायित्व है।

Development of playgrounds and parks

†*525. SHRI ANIL MADHAV DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government accepts that playgrounds and parks are shrinking in the cities resulting in worsening the cultural, physical and personality development of children and youths;

(b) whether Government has any plan to make arrangement for development of playgrounds and parks and if so, the details thereof; and

(c) whether Government intends to enact rule or law for compulsory development of playgrounds and gardens while constructing township, colony and house?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAI AH NAIDU):
(a) to (c) A Statement is laid on the Table of the House.

†Original notice of the question was received in Hindi.